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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-734/97

New Delhi this the 13th day of November, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Sh. S.P. Biswas, Member(A)

1. Sh. Chet Bahadur,  
S/o Sh. Mangi,  
R/o A-366, Saraswati Gali,  
Budha Marg,  
Mandavali, Delhi-92.

2. Sh. Rajbir Singh,  
S/o Sh. Shaj Ram,  
R/o Vill Deuwa-Khana,  
Distt. Rohtak.

3. Sh. Dilwar Singh,  
S/o Sh. Gobind Singh,  
House No.299, Aliganj,  
New Delhi.

(through Sh. S.K. Sinha, advocate)

versus

Union of India through  
its Secretary,  
Planning Commission,  
Yojana Bhavan,  
New Delhi.

Respondent

(through Sh. Vijay K. Mehta, advocate)

ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

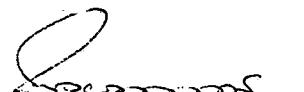
The only relief sought in this O.A. is that the respondents may reconsider engaging the applicants against future vacancies. By way of reply, the respondents have submitted that the applicants have been considered in accordance with the orders passed by this Tribunal in August, 1991. The apprehension of the applicants is that they could not find favour with the respondents in respect of over-age. In the reply the

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respondents have stated that the fear of the applicants was unfounded. On the other hand, their case was rejected for want of vacancy.

In the circumstances, we direct the respondents to reconsider the case of these applicants in accordance with the rules as and when the next vacancies arise as fresh candidates granting them age relaxation. With this observations, this O.A. is disposed of. No costs.



(S.P. Biswas)  
Member(A)



(Dr. Jose P. Verghese)  
Vice-Chairman(J)

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